

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 15th day of March, 2001

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Orginal Application No. 1498 of 1999

Smt. Raj Kumari, Widow of Late Ghan Chandra
Sub- Inspector, Telegraph. R/o Vill. and Post Shera
Tehasil- Nadaun. Distt. Hamirpur (Himanchal Pradesh)
at present C/o Darbari Lal , Chaya Wali Gali,
House No. 1/1426/16, New Sharada Nagar, Saharanpur.

.....Applicant

Counsel for the applicant:- Sri D.C. Saxena

V E R S U S

1. Union of India through the Secretary, Telecommunication, Delhi (Central Secretariate).
2. Chief General Manager, U.P. Telecommunication Circle (Eastern) Dehradun.
3. Chief District Manager, Telecommunication, Saharanpur.
4. Virendra Kumar S/o Late Ghyan Chandra
R/o Vill. Shera. Post- Shera. Tehasil- Nadaun
Distt. Hamirpur (Himanchal Pradesh)

.....Respondents

Counsel for the respondents:- Sri D.S. Shukla

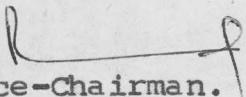


O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this application under section 19 of the Central Administrative Tribunal's Act, 1985, the applicant has prayed for a direction to the respondents to appoint her on compassionate ground as her husband Late Ghyan Chandra, who was serving as Sub-Inspector, Telegraph, Saharanpur died on 20.08.1993. Ghyan Chandra left behind two sons and one daughter from first wife and applicant Raj Kumari as his widow and one minor son from her. Applicant applied for appointment on compassionate ground after death of her husband. Virendra Kumar step son gave an affidavit on 22.02.96 giving his consent in favour of the applicant. However, department could not pass any order during this period. The applicant on 29.10.98 filed an affidavit in the department stating that I have ^{no} objection if son Virendra Kumar gets job in place of Let husband Ghyan Chandra who was serving in the P&T department and ~~was~~ expired during the service period. After this affidavit department could not appoint the applicant, in my opinion rightly. In para 26 of the counter affidavit it has been specifically stated that appointment could not be given in view of the affidavit filed by the applicant. In para 20 of the rejoinder affidavit though applicant has tried to explain about filing of the aforesaid affidavit but it is totally vague and un-certain. She has not mentioned who gave threat to the applicant and why she could not lodged report against the same. In the circumstances and in view of the affidavit filed by the applicant in my opinion applicant is not entitled for any direction. The application has no merit and is accordingly dismissed.

No costs.


Vice-Chairman.

/Anand/